

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
KHUSHIYA INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	KHUSHIYA INDUSTRIES PRIVATE LIMITED
2	Date of incorporation of corporate debtor	07/06/2012
3	Authority under which corporate debtor is incorporated / registered	RoC - Ahmedabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15142GJ2012PTC070644
5	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Shop No. 16, Second Floor, Shriji Arched Complex, B/H Jalaram Bhojnalay, Highway Road, Deesa, Gujarat- 385535.
6	Insolvency commencement date in respect of corporate debtor	Order delivered: 28/09/2020 (Date on which order passed by Hon'ble NCLT Ahmedabad Bench) Copy of order received on: 30/09/2020
7	Estimated date of closure of insolvency resolution process	27/03/2021
8	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Chirag Shah Reg. No: IBBI/PA-001/IP-P01169/2018-19/11837
9	Address and e-mail of the interim resolution professional, as registered with the Board	Registered address: 208, Ratnaraj Spring, Besides Navnirman Co. Op. Bank, Opp. HDFC Bank House, Navrangpura, Ahmedabad, India -380009. Email id: chirag.irp@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Registered address: 208, Ratnaraj Spring, Besides Navnirman Co. Op. Bank, Opposite HDFC Bank House, Navrangpura, Ahmedabad, India -380009. Email id: cirp.kipl@gmail.com
11	Last date for submission of claims	12/10/2020
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in/downloadform.htm (b) NA

Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered the commencement of Corporate Insolvency Resolution Process of KHUSHIYA INDUSTRIES PRIVATE LIMITED on 28/09/2020 (Copy of Order received on 30/09/2020).

The creditors of KHUSHIYA INDUSTRIES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 12/10/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The proof of claims is to be submitted by way of the following specified forms:

- Form B: For Proof of claims by Operational Creditors except Workmen and Employees
- Form C: For Proof of claims by Financial Creditors
- Form D: For Proof of claim by a Workman or an Employee
- Form E: For Proof of claims by Authorized Representative of Workmen and Employees.
- Form F: For claims by creditors (other than Operational and Financial Creditors).

The above mentioned forms can be downloaded from the website www.ibbi.gov.in/ download form.html under the Insolvency and Bankruptcy Board of India Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

(Chirag Shah)

Interim Resolution Professional

Date: 01.10.2020
Place: Ahmedabad

In the matter of Khushiya Industries Private Limited
Registration No: IBBI/PA-001/IP-P01169/2018-19/11837

Chirag R.
Shah.

